

**CENTRAL ADMINISTRATIVE TRIBUNAL
CHANDIGARH BENCH**

...

ORIGINAL APPLICATION NO. 060/1403/2018

Chandigarh, this the 9th day of September, 2019

...

CORAM: HON'BLE MR. SANJEEV KAUSHIK, MEMBER (J)

...

Dr. Shiba Kalyan Biswal s/o Sh. Rajendra Biswal aged 36 years, c/o Dr. Sunil Duttawalia, H. No. 2769, Sector 37-C, Chandigarh 160036 (Group-A).

....APPLICANT

(By Advocate: None)

VERSUS

1. Director , PGIMER, Sector 12, Chandigarh, 160012.
2. Dr. Inderpaul Singh Sehgal s/o Harminder Kaur R/o House No. 35 2nd Floor, Sector 15-A, Chandigarh 160015.

....RESPONDENTS

(By Advocate: Shri A.K. Premi, Advocate proxy for Shri Amit Jhanji, for respondent no. 1
Shri Vikrant Sharma, for respondent no. 2)

ORDER (Oral)

SANJEEV KAUSHIK, MEMBER (J)

Mr. A.K. Premi, Advocate proxy for Mr. Amit Jhanji, Advocate for respondent no. 1 seeks and is allowed permission to file reply during the course of the day in the Registry.

2. Mr. Vikrant Sharma, Advocate, appearing on behalf of respondent no. 2 informed this Court that he has forwarded copy of the written statement to learned counsel for applicant through Speed Post, but he has refused to accept the same on the plea that he has no instructions in the matter. In proof of his statement, he has placed on record photocopy

of the first page of the written statement wherein the remarks have been written by the learned counsel for applicant.

3. Previous order also suggests that neither the applicant nor his counsel was present. Today, also is the same position. It seems that the applicant has lost interest in prosecuting this O.A. Therefore, the O.A. is dismissed in default for non-prosecution.

**(SANJEEV KAUSHIK)
MEMBER (J)**

Dated: 09 .09.2019

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